

**फॉर्म ए
जाहीर उद्योग**

(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यवसायिकता
दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

महिला उद्योग लिमिटेड धनकांचे लक्ष वेधण्याकरिता

संबंधित तपशील	
१. कॉर्पोरेट ऋणकोचे नाव	महिला उद्योग लिमिटेड
२. कॉर्पोरेट ऋणकोच्या स्थापनेचा दिनांक	२५/०६/१९६५
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नोंदणीकरण झाले	आर ओसी - पुणे
४. कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U15136MH1965PLC013242
५. कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	१७A/1A लक्ष्मणराव किल्लोकर रोड बाळवी, पुणे, महाराष्ट्र, भारत, ४११००३
६. कॉर्पोरेट ऋणकोच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	२०.०७.२०२४
७. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	२५.०९.२०२५
८. अंतरिम ठराव व्यावसायिक म्हणून काम पाहण्याच्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	नाव - हरेश थहा नोंदणी क्रमांक - IBBI/IPA-001/IP-P00378/2017-18/10635
९. मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकत्वाचा पत्ता आणि ईमेल	पत्ता- फ्लॉट नं.१, फ्लॉट नं.२७, मातृछाया बिल्डिंग, निममंडळ कॉलनी, पार्वती, पुणे -४११ ००९ ई - मेल आयडी : haresh.mergersindia@gmail.com
१०. अंतरिम ठराव व्यावसायिकत्वासह पत्रव्यवहारकर्त्याचा वापरव्यायाचा पत्ता आणि ईमेल	पत्ता- फ्लॉट नं.१, फ्लॉट नं.२७, मातृछाया बिल्डिंग, निममंडळ कॉलनी, पार्वती, पुणे -४११ ००९ ई - मेल आयडी : mahilaudyog.cirp@gmail.com
११. दावे सादर करण्याचा अंतिम दिनांक	१२.०८.२०२४
१२. अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) ज्या खंड (ब) अन्वये ऋणकोचे सर्ग जर असल्यास	लागू नाही
१३. वर्गामध्ये ऋणकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	लागू नाही
१४. (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असेल :	वेबलिनक : https://ibbi.gov.in/en/home/downloads भौतिक पत्ता : लागू नाही

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी महिला उद्योग लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत (२०.०७.२०२४ रोजी आदेश, प्राप्त/संबंधित केलेला आदेश)

महिला उद्योग लिमिटेडच्या धनकांना याद्वारे त्यांचे दावे पुराव्यासह किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

वित्तीय धनकांनी दाव्याबाबतचे त्यांचे पुराव्यासह किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनकांनी त्यांचे दाव्याबाबतचे पुरावे व्यक्तिगतः टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

नोंद क्र. १२ समोर नमूद केल्यानुसार वर्गाशी संबंधित वित्तीय कर्जाद्वारे, फॉर्म सीएमपीएल सर्गचे अधिकृत प्रतिनिधी म्हणून काम पाहण्याकरिता नोंद क्र. १३ समोर नमूद तीन दिवाळखोरी व्यावसायिकांमधून अधिकृत प्रतिनिधी म्हणून त्यांची पसंती नमूद करावी.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही /-
हरेश थहा

दिनांक : ०९.०८.२०२४
ठिकाण : पुणे

अंतरिम ठराव व्यावसायिक महिला उद्योग लिमिटेडसाठी
IBBI/IPA-001/IP-P00378/2017-18/10635



FORM A PUBLIC ANNOUNCEMENT <small>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</small>	
FOR THE ATTENTION OF THE CREDITORS OF MAHILA UDYOG LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Mahila Udyog Limited
2. Date of incorporation of corporate debtor	25/06/1965
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15136MH1965PL0013242
5. Address of the registered office and principal office (if any) of corporate debtor	17A/1A Laxmanrao Kirloskar Road Khadki, Pune, Maharashtra, India, 411003
6. Insolvency commencement date in respect of corporate debtor	30.07.2024
7. Estimated date of closure of insolvency resolution process	25.01.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hareesh Shah IBBI/IPA-001/IP-P00378/2017-18/10635
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.1, Plot No.27, Matruchaya Building, Mitramandal Colony, Parvati, Pune -411 009 Email: hareesh.mergersindia@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.1, Plot No.27, Matruchaya Building, Mitramandal Colony, Parvati, Pune -411 009 Email: mahilaudyogup@gmail.com
11. Last date for submission of claims	12.08.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	---
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	---
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/home/downloads Physical Address: Plot No.27, Matruchaya Building, Mitramandal Colony, Parvati, Pune -411 009

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mahila Udyog Limited** on 30th July 2024 (Order received on 30th July 2024).
The creditors of **Mahila Udyog Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2024 falling fourteen days from the appointment of the Interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
HAREESH SHAH
Interim Resolution professional
IBBI/IPA-001/IP-P00378/2017-18/10635
Date: 1st August 2024
Place: Pune



Bank of Maharashtra
 Branch : Hadapsar Industrial Estate
 (Br. Code 81) Address : Mega Center,
 Pune-Solapur Road, Hadapsar,
 Pune - 411013
 Email : bom81@mahabank.co.in, brmg81@mahabank.co.in

Possession Notice
 (Appendix IV under the Act - Rule-8(1))

Whereas, the undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 12/04/2024 calling upon the Borrower **Ravindra Shankarrao Kunderkar & Mrs. Mangal Ravindra Kunderkar** to repay the amount mentioned in the notice being Rs. 23,79,195.22 (Rupees Twenty Three Lakh Seventy Nine Thousand One Hundred Ninety Five & Paise Twenty Two Only) plus unapplied interest thereon as mentioned in the Demand Notice within 60 days from the date of receipt of the said Notice.

The borrower/s as well as guarantor/s having failed to repay the amount. Notice is hereby given to the borrower/s as well as guarantor/s and the public in general that the undersigned has taken **Symbolic possession** of the properties described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act read with Rule 8 of the said rules on this **30th day of July of the year 2024**.

The borrower/s as well as guarantor/s in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of **Bank of Maharashtra** for an amount hereinabove mentioned.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The details of the property mortgaged to the Bank and taken possession by the Bank is as follows :

All the piece of parcel of land bearing / property Flat No. BE-10, Area admeasuring at 57.13 Sq. Mtr. (615 Sq. Ft.) Carpet Area i.e. 68.56 Sq. Mtrs. (738 Sq. Ft.) First Floor, Simple Park, Simple Park Co-Op Housing Soc. Ltd., Hadapsar, Pune, Dist. pune and within the jurisdiction of sub registrar Havelli No. 1 to 20

Date : 30/07/2024 Chief Manager & Authorised Officer
 Place : Pune Bank of Maharashtra, Hadapsar, I.E. Branch

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHILA UDYOG LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Maahila Udyog Limited
2. Date of incorporation of corporate debtor	25/06/1965
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15139MH1965PLD013242
5. Address of the registered office and principal office (if any) of corporate debtor	17A/1A Laxmanrao Kiroloskar Road Khedki, Pune, Maharashtra, India, 411003
6. Insolvency commencement date in respect of corporate debtor	30/07/2024
7. Estimated date of closure of insolvency resolution process	25/01/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hareesh Shah IBBI/IPA-001/IP-PO0378/2017-18/10635
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.1, Plot No.27, Matruhaya Building, Mitrarandol Colony, Parvati, Pune-411 009 Email: hareesh.mahabank@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.1, Plot No.27, Matruhaya Building, Mitrarandol Colony, Parvati, Pune-411 009 Email: mahilaudyog@op@gmail.com
11. User id for submission of claims	12/08/2024
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	—
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	—
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Website: http://www.ibbi.gov.in/home/downloads Physical Address: Plot No.27, Matruhaya Building, Mitrarandol Colony, Parvati, Pune-411 009

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maahila Udyog Limited** on 30th July 2024 (Order received on 30th July 2024).
 The creditors of **Maahila Udyog Limited**, are hereby called upon to submit their claims with proof on or before 12th August 2024 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
HAREESH SHAH
 Interim Resolution Professional
 Date: 1st August 2024
 Place: Pune
 IBBI/IPA-001/IP-PO0378/2017-18/10635

JM Financial Home Loans Limited
 Corporate Office: 3 Floor, Building B, A-Wing, Sushish IT Park,
 Plot No.68-E, Off. Datta Pada Road, Borivali East, Mumbai-400066.

NOTICE OF SALE TO BORROWERS AND PUBLIC AT LARGE

Sale of Movable & Immovable Assets Charged to JM Financial Home Loans Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002.

The undersigned as Authorized Officer of JM Financial Home Loans Limited (JM-FHLL) has taken over possession of the schedule property under section 13 (4) of the SARFAESI Act.

In case the Borrower/ Co Borrower fails to repay the entire outstanding amount within a period of 30 days from date of notice, JM-FHLL will be at liberty to dispose off the property under the provisions of SARFAESI Act.

Public at large is informed that the secured property as mentioned in the Schedule is available for sale under the provisions of SARFAESI Act 2002 and The Security Interest (Enforcement) Rules, 2002, as per the terms agreeable to the company for realisation of JM-FHLL's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" "WHATEVER THERE IS".

Loan Details:

Sr. No.	Name of the Borrower(s) / Co-Borrower(s) / Guarantor(s) / Loan Account No.	Amount Due in Rs./- as on date
1	1. Mr. Yashraj Balasahb Deshmukh, 2. Mrs. Sarita Balasahb Deshmukh and 3. Mr. Ankur Ramdas Gite Loan Account Number: HPUJN230003742	Rs. 20,98,153/- (Rupees Twenty Lakh Ninety Eight Thousand One Hundred and Fifty Three Only) outstanding as on 19-04-2024
2	1. Mr. Sagar Raju Bandagale 2. Mrs. Vidya Raju Bandagale Loan Account Number: HPUJN1800002483	Rs. 18,91,825/- (Rupees Eighteen Lakh Ninety-One Thousand Eight Hundred and twenty-Five Only) Outstanding as on 15-08-2022

Mortgage Property Details: - All the piece and parcel of property bearing Flat No. 402, Admeasuring area about 478 Sq. Ft. i.e. 44.42 Sq. Mtrs. Carpet Area, on the Fourth Floor, in the Project Known as Shreya Apartment which constructed on Land bearing Plot no. 4 & 5 lying, being and situate at Survey No. 14, Hissa No. 1, along with Common Parking Mouje Marmudi, Taluka Havelli, District Pune, Maharashtra - 412101 within limits of Pimpri Chinchwad Municipal Corporation and within Registration District Pune, Registration Sub District Taluka Havelli and within the jurisdiction of the Sub Registrar Havelli Nos. 1 to 27, Pune

Mortgage Property Details: - Flat No. 103, 3rd Floor, Shinde Arcade, Deshmukh Nagar, NDA Road, Survey No. 31/1, Shivane, Pune-411 023.

Standard terms & conditions for sale of property through Private Treaty are as under:

- Sale through private treaty will be on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS"
- The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of Bank's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter.
- The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above.
- Failure to remit the amount as required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application.
- In case of non-acceptance of offer of purchase by JM-FHLL, the amount of 10% paid along with the application will be refunded without any interest.
- The property is being sold with all the existing and future encumbrances whether known or unknown to JM-FHLL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues.
- The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
- JM-FHLL reserves the right to reject any offer of purchase without assigning any reason.
- In case of more than one offer, JM-FHLL will accept the highest offer.
- The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application.
- The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property.
- Sale shall be in accordance with the provisions of SARFAESI Act / Rules.
- In case the borrower approaches JM-FHLL and clears the outstanding amount, JM-FHLL will have to cancel the deal and will repay the amount paid towards sale consideration back to the prospective buyer.
- Details of Authorised Person - Name: Mr. Kishor Jagtap at Contact: 8850487119 Mail: Kishor.Jagtap@jmf.com.

Date: 01.08.2024 For JM Financial Home Loans Limited
 Place: Pune, Maharashtra Sd/-
 Authorised Officer

homefirst
 Home First Finance Company India Limited
 CIN: L65990MH2010PLC240703
 Website: homefirstindia.com
 Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

POSSESSION NOTICE
 REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence **HOME FIRST FINANCE COMPANY INDIA LIMITED** are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT, 2002 read with rules thereunder, taken POSSESSION of the secured assets as mentioned herein below:

S. No	Name of Borrower/ Co-Borrower/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of possession
1.	Nilesh Balu Jadhav, Balu Baban Jadhav, Nanda Balu Jadhav	Flat-304, Sankalp Residency, S No. 56/4/1, Near Dhayareswar temple, Dhayarigaon Tal- Havelli, Pune Maharashtra 411041	10-Jul-22	12,53,400	30-07-2024

The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.

The BORROWERS/ GUARANTORS and the PUBLIC IN GENERAL are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of HOME FIRST FINANCE COMPANY INDIA LIMITED for the amount mentioned hereinabove against Properties/Secured Assets which is payable with the further interest thereon until payment in full.

The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Place:- Pune Date: 01-08-2024
 Authorised Officer,
 Home First Finance Company India Limited

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
 नारायण सक्काय का उद्भव
एक परिवार एक बैंक

Pune East Zone : Janamangal Building, 2nd Floor, S. No 7 A/2, Opp. Kiroloskar Pneumatics Co. Ltd., Hadapsar Industrial Estate, Hadapsar, Pune 411 013. Ph. : 020-24514018, Email : pln_per@mahabank.co.in

Sale Notice for Sale of Immovable Properties (Appendix - IV - A)

FORM Z
 See sub-rule (11(d-1) of rule 107)

Possession Notice for Immovable Property

Whereas the undersigned being the Mr. Madhukar Ramchandra Gurav, Recovery officer of the 'Parijat Co-op. Credit Society Ltd.' under the M.C.S. Act 1960 Section 156 & Rule 107(3) of M.C.S. Rule 1961 issued a Demand notice Dated. 14/01/2022 of Rs. 18,10,634/- calling upon the judgment debtor Mr. Popat Vinayakrao Rananavare & Mr. Sheshkar Popatrao Rananavare after receipt of the said notice and the judgment debtor having failed to repay the amount the undersigned has issued a notice for attachment Dated. 29/04/2022 and attached the property described herein below.

The judgment debtor having failed to repay the amount, notice is hereby given to the judgment debtor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under rule 107 (11(d-1) of Maharashtra Co-operative Societies Rules, 1961 on this day of 02nd May of the year 2023.

The judgment debtor in particular and the public general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the recovery officer 'Parijat Co-op. Credit Society Ltd.' for an amount of Rs.12,91,821/- and interest thereon.

Description of the immovable property
 Open Plot Situated @ Gat No.155, Dorle, Village- Rakh, Taluka-Purandar, Dist-Pune
 Area Of Plot - 52.00 R (1.30 Acre)
 Boundaries :-
 East :- Gat No.154 West :- Gat No.159/B
 North :- Gat No.152 To 144 South :- Gat No.156

Ref. No. Recovery/156/253/2024-25 Sd/-
 Date:- 29/07/2024 Mr. Madhukar Ramchandra Gurav
 Place:- Nerul, Navi Mumbai (Recovery Officer)
 (M.C.S. Act 1960 Section 156 & Rule 107 of M.C.S. Rule 1961)
 C/o. Parijat Co-Op. Credit Society Ltd., Navi Mumbai.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to the Bank of Maharashtra, the Possession of which have been taken by the Authorized Officer of Bank of Maharashtra, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 06/09/2024 between 11.00 am to 04.00 pm for recovery of the balance due to the Bank of Maharashtra from the Borrower(s) and Guarantor(s), as mentioned in the table. Details of Borrower/s and Guarantor/s amount due, Short Description of the immovable property/ies and encumbrances known thereon, possession type, reserve price, earnest money deposit and Bid increment amount are also given as under :

Sr. No.	Branch Name / Name & Address of Borrowers / Guarantors	Total dues for Recovery of which properties are being sold (Rs.)	RP EMD Amt.	
			Bid Increase Amt.	Bid Increase Amt.
1	Branch : B.T. Kawade Borrower : 3 S CAFE, Proprietor : Mr. Sameer Agnes Gomes, Guarantor : Mr. Rajneesh Kumar Raman	Rs. 57,42,139.0/- (Rupees Fifty Seven Lakh Forty Two Thousand One Hundred and Thirty Nine Only) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 13,50,000/- Rs. 1,35,000/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : Flat No. 14, Admeasuring 438 Sq. ft. 'A' Wing, Sai Amar Co-operative Housing Society in Plot No.94/2, Near Poonaivala English School, Tukarama Tupe Nagar, Mahadeo Nagar Manjar (Bk), P.O: Manjar Farm, Taluka Havelli, Dist. Pune -412307 • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
2	Branch : Ghorpadi Borrower : Ambal Sales Proprietor : Shirish Laxmikant Jawalkar Guarantor : Mr. Ashish Laxmikant Jawalkar	Rs. 12,44,213.91/- (Rupees Twelve Lakh Forty Four Thousand Two Hundred Thirteen Rupees and Ninety One Paise) plus future interest as per applicable rate and other charges thereon w.e.f 30.07.2024	Rs. 7,76,000/- Rs. 77,600/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : All that pieces and parcel of NA land bearing Plot No. 8, 'Nine Jewels Paradise', Gat No. 49 (P). Old Gat No. 118 & 119, situated at Village Peth (Naigaon), Tal. Havelli, Dist. Pune, land admeasuring 147.77 sqm., owned by Shirish Laxmikant Jawalkar and Ashish Laxmikant Jawalkar • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
3	Branch : Bhigwan Borrower : Samartha Developers Proprietor : Shri. Pravin Bhimrao Wagh Guarantor : Mr. Suhas Vilasrao Bhakre	Rs. 18,21,063/- (Rupees Eighteen Lakh Twenty One Thousand and Sixty Three Only) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 82,47,000/- Rs. 8,24,700/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : All that pieces and parcel of NA land bearing Gat No. 329, Plot No. 1, area 12219.05 sq. ft., 1135.60 sq. mtrs. situated at Bhigwan, Tal. Indapur, Dist. Pune, owned by Pravin Bhimrao Wagh. • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
4	Branch : Jejuri Borrower : Shri. Mahalaxmi Plastics Proprietor : Mr. Santosh Vasant Pandhare	Rs. 36,11,673.19 (Rupees Thirty Six Lakh Eleven Thousand Six Hundred and Seventy Three and Paise Nineteen Only) plus future interest as per applicable rate and other charges thereon w.e.f. 30.07.2024	Rs. 29,66,000/- Rs. 2,96,600/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : Leasehold Plot No. A-27, area 7671 sq. ft., in which 2200 sq. ft. load bearing structure (Industrial Shed) has been constructed, situated at MIDC Jejuri, Tal Purandar, Dist. Pune. • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
5	Branch : Ghorpadi Borrower : New Karhans Super Market LLP 1. Mr. Ashish Laxmikant Jawalkar, 2. Mr. Vinod Ramkisan Khandelwal, 3. Shirish Laxmikant Jawalkar	Rs. 46,93,612/- (Rupees Forty Six Lakh Ninety Three Thousand Six Hundred and Twelve Only) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 29,96,000/- Rs. 2,99,600/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : Flat No. 105, admeasuring area 703 Sq. ft. (built up) along with Terrace area admeasuring 75 sq. ft. on 1st Floor (Above still) in B wing in the building known as "Laxmi Park" constructed on S. No. 49, Hissa No. 15 (part), (Having its CTS 365) at Ghorpadi Gaon, Pune, Taluka - Havelli within the local limits of Pune Municipal Corporation owned by Mr. Vinod Ramkisan Khandelwal • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
6	Branch : Daund Borrower : Kumar Anand Arun Palase Guarantor : Anil Vishwanath Sonawane	Rs. 16,48,771/- (Rupees Sixteen Lakh Forty Eight Thousand Seven Hundred and Seventy One Only) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 14,76,000/- Rs. 1,47,600/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : Flat No. 1, 1st floor, built up area 53.42 sqm. i.e. 575 sq. ft., in the building known as "Shri Hari Apartment", constructed on land bearing CTS NO. 794, Area 72.70 sq. mtr.s., situated at Daund, Tal. Daund, Dist. Pune • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
7	Branch : Yerwada Borrower : Prasad Vilas Mokashi Guarantor : Mr. Vilas Anant Mokashi	Rs. 3,08,33,834.00/- (Three Crore Eight Lakh Thirty Three Thousand Eight Hundred and Thirty Four) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 44,50,000/- Rs. 4,45,000/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : Flat No. 202, Second Floor, 'Version T Angel Hills', Mulshi Road, Sr No. 63/1/A, Village Bavdhan, Tal-Mulshi, Dist - Pune. Flat area admeasuring 165.78 Sqm. + Attached terrace 33.08 Sqm. (Carpet), along with 2 Car Parking Areas • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
8	Branch : Yerwada Borrower : Prasad Vilas Mokashi Guarantor : Mr. Vilas Anant Mokashi	Rs. 3,08,33,834.00/- (Rupees Three Crore Eight Lakh Thirty Three Thousand Eight Hundred and Thirty Four Only) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 44,50,000/- Rs. 4,45,000/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : Flat No. 203, Second Floor, 'Version T Angel Hills', Mulshi Road, Sr No. 63/1/A, Village Bavdhan, Tal-Mulshi, Dist - Pune. Flat area admeasuring 165.78 Sqm. + Attached terrace 33.08 Sqm. (Carpet), along with 2 Car Parking Areas • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
9	Branch : Daund Borrower : Vaibhav Petroleum Proprietor : Mr. Nikhil Dattatray Sawant, Vaibhav Niwas, Kumbhar, Tal. Daund, Dist. Pune and Mr. Narendra Dattatray Sawant	Rs. 95,05,512/- (Rupees Ninety Five Lakh Five Thousand Five Hundred and Twelve Only) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 1,39,34,000/- Rs. 13,93,400/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : All that pieces and parcel of NA land bearing CTS No. 2555/2 (Old S. No. 164/4) admeasuring 1750 sqm. & CTS No. 2558/1 (Old S. No. 165/1), admeasuring 100 sqm., Total land admeasuring 1850 sqm. i.e. 19906 sq. ft., situated from Defence Colony to Yadav Vasti Road, within the limits of Daund Municipal Corporation, Village Daund, Tal. Daund, Dist. Pune owned by Shri Nikhil Dattatray Sawant • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				

Sr. No.	Branch Name / Name & Address of Borrowers / Guarantors	Total dues for Recovery of which properties are being sold (Rs.)	RP EMD Amt.	
			Bid Increase Amt.	Bid Increase Amt.
10	Branch : Ghorpadi Borrower : Karan Kailas Saravade	Rs. 13,71,392/- (Rupees Thirteen Lakh Seventy One Thousand Three Hundred and Ninety Two Only) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 6,65,000/- Rs. 66,500/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : Flat on 3rd Floor, admeasuring 338 sq. ft. (31.41 sqm.) on the building constructed on the land bearing New Survey No. 215/6, Grampanchayat Milkat No. 397, Old Survey No. 174, lying on a situated at Ganga Nagar, Phursung, Taluka Havelli, District Pune-412308 owned by Karan Kailas Saravade. • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
11	Branch : Lullanagar Borrower : Balkrishnan Amar Dingra	Rs. 16,23,160.32/- (Rupees Sixteen Lakh Twenty Three Thousand One Hundred Sixty and Paise Thirty Two Only) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 9,16,000/- Rs. 91,600/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : Flat No. 28, 4th Floor, Building known as "Pushpajal Apartment", Built up Area 440 sq.ft., situated at Sr. No.22, Hissa No. 1A/2/3/3/4/5, Plot No. 04, Balaji Nagar, Near Elora Palace, Opposite Pune-Satara Road, Dhankavadi, Pune, 411043. • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
12	Branch : Malegaon Borrower : Tulja Enterprises 1. Mr. Nikhil Sunil Mane, 2. Nikhil Mansinghara Holkar, 3. Mr. Vikrant Subhash Nalawade	Rs. 63,42,808/- (Rupees Sixty Three Lakh Forty Two Thousand Eight Hundred and Eight Only) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 51,84,000/- Rs. 5,18,400/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : All that pieces and parcel of open Industrial NA land bearing Gat No. 45/Plot1, admeasuring 3240.20 sq. mtrs. sq. ft. located at village, Sadobakhadi, Near Irrigation Bungalow-Vadgaon Nimbalkar, Tal. Tal. Baramati, Dist. Pune, owned by Nikhil Mansingh Holkar, Partner herewith. • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
13	Branch : Supa Borrower : Shri Ganesh Enterprises Proprietor : Shri. Sagar Uddav Bhondve, R/O-Bhondvevadi, Tal-Baramati, Dist. Pune 412204 Guarantor : 1. Sh. Rahul Balaso Bhondve and 2. Shri. Uddav Gulab Bhondve	Rs. 15,63,433/- (Rupees Fifteen Lakh Sixty Three Thousand Four Hundred and Thirty Three Only) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 15,60,000/- Rs. 1,56,000/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : All that pieces and parcel of NA land bearing Gat No. 283, admeasuring 0.73 Ha situated at Kalkhairavadi, Tal-Baramati, Dist-Pune in the name of Shri. Uddav Gulab Bhondve, the guarantors herein • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
14	Branch : Pune Hadapsar I.E Borrower : Sunil Kisan Chauhan	Rs. 21,44,829/- (Rupees Twenty One Lakh Forty Four Thousand Eight Hundred and Twenty Nine Only) plus future interest as per applicable rate and other charges thereon w.e.f 30.07.2024	Rs. 23,91,000/- Rs. 2,39,100/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : Flat No. 201, 2nd Floor, admeasuring 683 sq. ft., in building known as "Lavish Heights", constructed on land bearing S. No. 142, Hissasa 1, situated at Manjari Budruk, Tal. Havelli, Dist. Pune-412307 • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
15	Branch : Baramati Borrower : Kunjan Packaging Private Limited 1. Mr. Kunjan Pratap Galinde, 2. Mr. Kunal Pratap Galinde, 3. Mr. Ketan Pratap Galinde, 4. Mr. Pavankumar Tulisram Kakade	Rs. 2,71,78,619.1/- (Rupees Two crore Seventy One Lakh Seventy Eight Thousand Six Hundred and Nineteen Only) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 22,68,000/- Rs. 2,26,800/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : All that pieces and parcel of Non-Agriculture Plot No. 51 admeasuring 329.52 sqm. out of Gat No. 239/1/A, situated at Amburewasti, Tandulwadi, Baramati, Tal-Baramati, Dist-Pune in the name of Mr. Ketan Pratap Galinde, Mr. Kunal Pratap Galinde & Mr. Kunjan Pratap Galinde • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
16	Branch : Jalochi Borrower : M/s Om Cloth Proprietor : Mr. Sanjay Mahadeo Ghadage, Guarantor : Mr. Nandkumar Mahadeo Ghadage,	Rs. 12,78,879/- (Rupees Twelve Lakh Seventy Eight Thousand Eight Hundred and Seventy Nine) plus future interest as per applicable rate and other charges thereon w.e.f.30.07.2024	Rs. 13,80,000/- Rs. 1,38,000/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : Residential Flat No. 12, admeasuring 55.76 sq. mtrs. (600 sq. ft.) on stilted 3rd floor in building "Morya Prashad" constructed on Plot No 57, Gat No. 158, situated at Village Jalochi, Behind Urja Bhawan, Taluka Baramati, District Pune, owned by Nandkumar Mahadeo Ghadage • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				
17	Branch : Theur Phata Borrower : Nira Petroleum Mrs. Nilambari Uday Gharal Guarantor : 1. Mr. Uday Ramchandra Gharal, 2. Mrs. Nishadevi Ramchandra Gharal, 3. Mr. Ajay Ramchandra Gharal Through Uday Ramchandra Gharal (Power of Attorney holder)	Rs. 1,22,25,983.37/- (Rupees One Crore Twenty Two Lakh Twenty Five Thousand Nine Hundred Eighty Three and Paise Thirty Seven Only) plus future interest as per applicable rate and other charges thereon w.e.f 30.07.2024	Rs. 2,52,00,000/- Rs. 25,20,000/- Rs.1,00,000/-	
Details of the Secured Assets Put for Auction / Sale & Type of possession with the Bank & Encumbrances : Registered mortgage of NA open land bearing Gat No. 890/1, 891 & 893 (PART), admeasuring 2700 sq. mtr.s. (27 R), situated at Theur Road, Village Theur, Tal. Havelli, Dist. Pune. • Possession Type - Physical Possession • Encumbrances Known to Bank = Nil				

Note : There may be some dues of respective society claiming maintenance charges etc. Bidders are therefore advised to confirm any dues from respective society for property put on auction or any Govt. due from Govt. Authorities or any unpaid dues of the builder. Charges if any due on the respective property shall be borne by the bidder.

- E-Auction shall be conducted through the E-Bikray. Bidders have to log in on the website - "https://ebkray.in/eauction-psb" and have to register themselves. In this regard, please note that verification of KYC documents takes 2-3 days' time. Hence, bidders are advised to register and upload KYC documents well in advance to avoid last minute anxiety / rush. For Registration related queries, the contact numbers are 8291220220 support@ebkray@psballiance.com).
- For detailed terms and conditions of the sale, please refer to the link "https://www.bankofmaharashtra.in/properties_for_sale.asp" provided in the Bank's website.

Date: 31/07/2024, Place: Pune
 This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.
 Authorised Officer,
 Bank of Maharashtra, Pune East Zone